

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1083**

**TO BE ANSWERED ON THE 24<sup>TH</sup> JULY, 2018/ SHRAVANA 2, 1940 (SAKA)**

**STAY OF REFUGEES**

**1083. SHRI RAJIV PRATAP RUDY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the details regarding the number of refugees including Rohingyas and Bangladeshi refugees estimated to be staying in the country as on date, State-wise;**

**(b) whether it is a fact that there is still no national law on Refugees;**

**(c) if so, the reasons therefor;**

**(d) whether the Government is likely to establish an independent, permanent Commission to look into the concerns of the asylum seekers, such as application for refugee status, determination of refugee status etc.; and**

**(e) if so, the details thereof and the measures taken by the Government in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a): The entry of illegal immigrants is clandestine and surreptitious and therefore accurate number of such illegal migrants staying in the country is not available.**

**(b) & (c): All foreign nationals including asylum/ refuge seekers are governed by the provisions contained in The Foreigners Act, 1946 and The Passport (Entry into India), Act, 1920 and rules & orders made thereunder.**

**(d) & (e): No such proposal is under consideration of the Government at this stage.**

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